

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY.

Original Application No.1242/93.

Shri M.S.Fegade.

..... Applicant.

v/s.

Union of India & Anr.

..... Respondents.

Original Application No.1252/93.

Shri D.T.Choudhari.

..... Applicant.

v/s.

Union of India And Anr.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri N.K.Verma, Member(A).

Appearances:-

Applicants by Shri N.B.Nikam.  
Respondents by Shri Karkera.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman] Dt. 31.1.1994.

Heard Shri N.B.Nikam for the applicant and  
Shri Karkera for the Respondents.

2. Shri Karkera for the Respondents states that  
though an inquiry was necessary in terms of Clause 9  
of the Circular dt. 5.9.1990 (Ex. 'A') to the  
application, such an inquiry has not been held for  
the alleged mis-conduct of the applicants for having  
committed theft of telephone wire running 19 Mtrs.  
The applicants have not been placed under suspension.  
The only direction that we will make at this stage is  
that the applicants may be reinstated with liberty  
to the Respondents to hold an inquiry in terms of  
Clause 9 of the Circular dt. 15.9.1990 and pass orders  
of suspension ~~as per advised~~ accordingly. The application  
is disposed of on these lines.

(N.K.VERMA)  
MEMBER(A)

(M.S.DESHPANDE)  
VICE-CHAIRMAN